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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. No. 39/14/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.05.2018

Name of the Company: SVG Fashions Ltd.

Section of the Companies Act: Section 14 of the ^{Companies Act, 2013}
~~Insolvency and Bankruptcy~~
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ISHAN P-SHAH	ADVOCATE	Petitioner	<u>Ishu</u>
2.				

ORDER

Advocate Mr. Ishan Shah is present for the Petitioner.

Heard the Learned Counsel for the Petitioner.

The Petition is admitted.

The Date of hearing is 21.06.2018.

(a) The company is directed to comply with Rule 68(5) (a), (b), (c) of NCLT Rules, 2016 by advertising the petition according to Rule 35, serving individual notices by Registered post with acknowledgement due in form NCLT 3(B) on each creditor of the Company

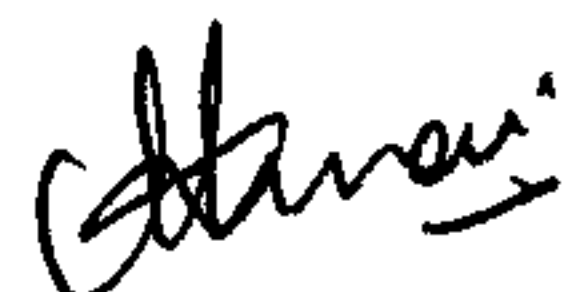
(b) Serve notice together with the copy of the petition to Central government through Regional Director, Registrar of Companies by Registered post acknowledgement due along with a copy of petition and file proof of service.

Ishu

Manorama

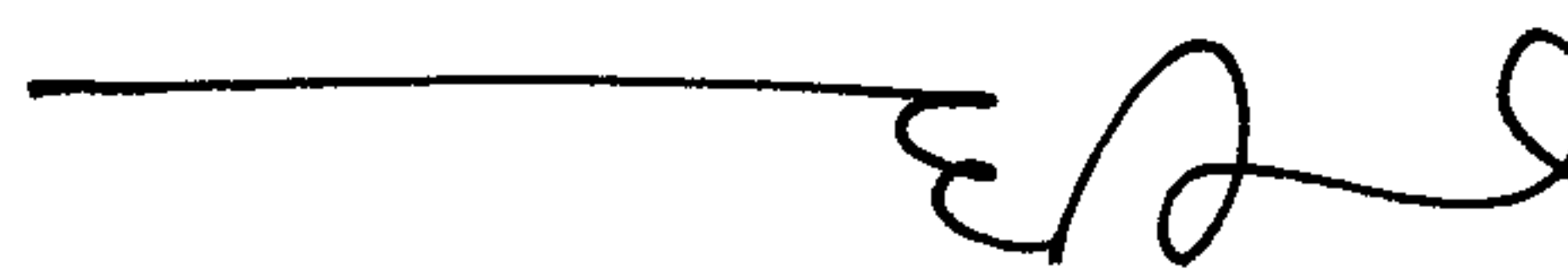
The company is directed to keep a duly authenticated copy of list of creditors at the Registered office of the company and allow inspection to any person and allow any person to take the extract of the list on payment as per sub rule 4 of Rule 68 of NCLT Rules, 2016.

List the matter on 21.06.2018.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 9th day of May, 2018.



HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL